

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/830(KB)2018  
IA(I.B.C)/162(KB)2024, IA(I.B.C)/266(KB)2024,  
IA(I.B.C)/1796(KB)2023, IA(I.B.C)/315(KB)2021

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 29<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	<b>SUJLA SUPPLIERS PRIVATE LIMITED VS BARCLEY ENTERPRISES LIMITED</b>
UNDER SECTION	<b>IBC UNDER SEC 7</b>

**Appearance (via video conferencing/physically)**

Mr. Aritra Basu, Adv. ] For the Corporate Debtor in IA(I.B.C)/315(KB)2021  
Mr. Rahul Das, Adv. ]

Mr. Jai Narayan Gupta, CA ] For the Liquidator  
Mr. Vishal Gupta, Adv. ]  
Mr. Debashis Das, Adv. ]  
Ms. Tamalika Das, Adv. ]  
Mr. Debanjan Das, Adv. ]

**ORDER**

1. Learned Counsel for the Corporate Debtor present. Learned Authorized Representative for the Liquidator present.
2. **IA(I.B.C)/162(KB)2024:**
  - a. This application has been filed by the Liquidator to place on record the Quarterly Progress Report for 31<sup>st</sup> December, 2023, which is placed at pages 10 to 12. This application is supported by an affidavit which is placed at pages 13 to 14. The Quarterly Progress Report for 31<sup>st</sup> December, 2023 is taken on record, and, accordingly this application is **allowed** and **disposed of**.
3. **IA(I.B.C)/266(KB)2024:**
  - a. This application is filed by the Liquidator under Section 60 (5) of the Insolvency and bankruptcy Code, 2016 read with Regulation 44 (2) of the Insolvency and Bankruptcy Code, 2016 for extension of one year.

- b. The reasons for exclusion and extension seeking by the Liquidator is mentioned in para 12 of this application.
- c. This IA accompanied by an affidavit of Liquidator at pages 16 to 17.
- d. We have perused the application and the documents attached therewith and heard the learned Counsel for the Liquidator. On being satisfied, we grant extension of liquidation period by 6 months from 17<sup>th</sup> February, 2024 and accordingly, IA(I.B.C)/266(KB)2024 is allowed and disposed of.
- e. The Liquidator is directed to complete the whole process of liquidation mandatorily within the extended time period.

**4. IA(I.B.C)/1796(KB)2023:**

- a. This application has been filed by the Liquidator to place on record the Quarterly Progress Report for 30<sup>th</sup> September, 2023, which is placed at pages 12 to 15. This application is supported by an affidavit which is placed at pages 16 to 17. The Quarterly Progress Report for 30<sup>th</sup> September, 2023 is taken on record, and, accordingly this application is **allowed and disposed of**.

**5. IA(I.B.C)/315(KB)2021:**

- a. Pleadings are complete in this application.
- b. Both the parties are directed to file convenient note within a period of ten days.
- c. List this matter for arguments on **24<sup>th</sup> June, 2024**.

**D. Arvind**  
**Member (Technical)**

**Bidisha Banerjee**  
**Member (Judicial)**